- (c) whether there is possibility of manufacturing of defence equipment in the country on account of the construction of defence corridor; and
 - if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) As per information received from respective State Governments viz. Uttar Pradesh and Tamil Nadu, the TOTAL land acquired so far is 1182 Hectares and 1537 Hectares for Uttar Pradesh and Tamil Nadu Defence Industrial Corridor respectively.

(b) to (d) Defence Industrial Corridors would provide fillip to the existing defence manufacturing ecosystem of the country through synergistic development of technologies, product and enterprises. Defence Industrial Corridors would also catalyse indigenous production of defence and aerospace related items thereby reducing our reliance on imports and also help in promoting export of these items to other countries. This will lead to generation of direct and indirect employment opportunities and growth of private domestic manufacturers including Micro, Small and Medium Enterprises (MSMEs) and Start-ups.

Promotion of MSMEs under Ease of Doing Business Programme

*304. SHRI RAJMANI PATEL: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- the steps taken/being taken by Government for creating/providing favorable conditions for the development and promotion of Micro, Small and Medium Enterprises (MSMEs) under the Ease of Doing Business Programme and the extent of success achieved;
- (b) whether Government has enacted a model legislation for regulating the functioning of MSMEs in the country and if so, the details thereof; and
- (c) whether the same legislation is being replicated/followed by all the States in the country and if so, the details thereof and if not, the steps taken/being taken by Government in this regard?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI NITIN JAIRAM GADKARI): (a) With a view to promote the ease of doing business, the Government has taken a number of measures such as:-

- Simplified online filing of Udyog Aadhaar Memorandum (UAM).
- MSME SAMADHAAN Portal- for empowering micro and small entrepreneurs across the country to register their cases relating to delayed payments.
- MSME SAMBANDH Portal- to help in Monitoring the Implementation of Public Procurement Policy for micro and small enterprises. It also helps MSMEs to access information regarding the details of goods to be procured by CPSEs.
- MSME SAMPARK Portal- A digital platform, wherein jobseekers (passed out trainees/students of 18 MSME Technology Centres) and recruiters get connected.
- Digital Payments- to pass on the benefits of the schemes of Ministry of MSME through digital payment gateway.
- Returns under 8 Labour laws and 10 Union regulations to be filed only once in a year.
- Establishments to be visited by an Inspector to be decided through computerized random allotment.
- Single consent under air and water pollution laws. Returns to be accepted through self-certification and only 10 per cent MSME units to be inspected.
- For minor violations under the Companies Act, entrepreneurs no longer have to approach court but can correct them through simple procedures.
- (b) Central Government has enacted Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 for promotion and development of micro, small and medium enterprises.
- (c) Section 30 of MSMED Act, 2006 has necessary provisions for the State Governments to make rules. Some of the State Governments have formulated their own policies/legislations related to MSMEs.

Use of coal for thermal energy

 \dagger *305. DR. SATYANARAYAN JATIYA: Will the Minister of COAL be pleased to state:

[†]Original notice of the question was received in Hindi.